them to set up a Consumer Grievances Redressal Mechanism at the following levels:

- (i) Call Centre level.
- (ii) An Appellate authority within the Company.

Ail the Access Service Providers have also been directed to publicise about their redressal mechanism on regular basis through various advertising means or through telephone bills sent to the subscribers.

Ban on late night electronic media show

- †*39. SHRI BANWARI LAL KANCHHAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the common people are getting accustomed to sleep late due to 24 hour telecast by electronic media, resulting in adverse effect on the health of the common men:
 - (b) whether Government would consider banning the electronic media after 11 p.m.;
 - (c)ifso, by when; and
 - (d) if not, the reasons therefor?
- THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) No such study has been brought to tne notice of the Government.
- (b) No, Sir. There is no proposal to ban telecast of electronic media after 11.00 p.m.
 - (c) Does not arise.
- (d) The Government have given permission to the electronic media to telecast programmes without any such restriction of time limit. It is left to the viewers not to watch TV programmes after 11 p.m. if they so desire.

Regulatory framework for infrastructure sector

*40. SHRI SANTOSH BAGRODIA: SHRI HARISH RAWAT:

Will the Minister of PRIME MINISTER be pleased to state:

[†]Original notice of the question was received in Hindi.